## COURT-1

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## Appeal Nos. 291 of 2016 & 92 of 2017

Dated: 8<sup>th</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

NLC India Ltd. .... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Poorva Saigal

Ms. Shubham Arya

Mr. S. Gnana Prabhakaran

Counsel for the Respondent(s): Mr. Manu Seshadri

Mr. Anna Malhotra R-1

Mr. S. Vallinagyam for R-2

Mr. Sriranga S.

Ms. Sumana Naganand Ms. Pratiksha Mishra for R-8

## <u>ORDER</u>

Learned counsel for respondent No.8 states that Respondent No.8 does not wish to file any reply. Learned counsel for the other respondents seek three weeks time to file reply. Time to file reply is extended up to 30.08.2017. Rejoinder may be filed within three weeks thereafter.

List these matters on <u>12.10.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson